[श्री कंवर लाल गुप्त] इलैक्शन किमशन के पास शिकायत की है कि ठीक तरह से वहां इलैक्शन नहीं हो रहा है, वहां पर डंमोक्रेसी का रेप हो रहा है, वहां पर ड़ैमोक्रेसी खतरे में है। मैं ग्रापको पढ़कर सुनाना चाहता हूं कि उन्होंने क्या शिकायत की है:

"They have also complained to the Chief Election Commissioner that the Government is using official machinery to further the prospects of the Congress at the Poll."

MR. DEPUTY SPEAKER: This is an allegation. (Interruptions)

AN HON. MEMBER: It is a fact.

श्री कवर लाल गुप्त : ला मिनिस्टर यहां बैठे हुए हैं। मैं उनकी सेवा में 'यह श्रजं कर रहा हूं। मैं शिव नारायण जी को बधाई देना चाहता हूं कि उन्होंने बहुत ग्रच्छी वात कही है श्रीर मैं उनकी बात से इत्तिफाक भी करता हूं। सदन का हर मानते य सदस्य यह चाहता है कि फी एंड फेयर इलैंक्शन हो। मैं चाहता हूं कि इलैंक्शन कि सीमान को ला मिनिस्टर साहब कहें कि उसका एक प्रधिकारी वहां जाये और देखे कि किती भी तरह का इंटरफीयरेंस फेयर एंड फो इलैंक्शन में न हो। इसका पूरा-पूरा प्रबन्ध किया जाएगा, यह आश्वासन मैं ला मिनिस्टर से चाहता हूं।

इसके ग्रलावा में यह भी चाहता हूं कि ग्राल इंडिया रेडियो से भी घोषणा की जाए कि हर एक ग्रादमी को ग्राजादी है वोट की ग्रीर जिज्ञन वह चाहे वोट कर सकता है, दे सकता। चूंकि ग्रापकी कांग्रेस में से दस-बारह लोग निकल गए हैं इस वास्ते ग्रापकी हालत एक खिसियानी बिल्ली की तरह की हो रही है। ग्रापको जा इस वजह से इंगल्ट हुई है उसको बचाने के लिए ग्राज ग्राप किसी भी कीमत पर इस इलैक्शन को जीतना चाहते हैं फिर चाहे वह पुलिस के डंडों के जोर से हो या किसी

स्रौर तरीके से हो। वहां पर सादे कपड़ों में हजारों पुलिस के लोग इन्होंने छोड़ रखे हैं स्रौर वे गांव-गांव जाकर गांवों में फैलकर कांग्रेस का काम कर रहे हैं स्रौर स्नातं क मचा रहे हैं, हरिजनों को डराया जा रहा है कि तुम्हें कांग्रेस को वोट देना पड़ेगा। इसके साथ-साथ यह भी कहा जा रहा है कि स्मगर कांग्रेस का कैंड़ीडंट जीत जाएगा तो वह मिनस्टर बनेगा स्रौर स्नगर तुमने..

MR. DEPUTY-SPEAKER: I am not concerned with the things as to how the propaganda goes on. If the Law Minister has got anything to say on the specific question put by the hon. Member, he might reply to it. Regarding the Election Commission, of course, it is an independent authority.

THE MINISTER OF LAW (SHRI GOVINDA MENON): Under the Constitution, the duty of conducting elections even in a State for a State Assembly is vested in the Chief Election Commissioner. And, therefore, if there are any complaints in this House regarding the conduct of election in Haryana, I shall be happy to transmit the statements made here to the Chief Election Commissioner. He is an independent authority.

SHRI KANWAR LAL GUPTA: He must assure us of a fair and impartial election.

SOME HON. MEMBERS rose-

MR. DEPUTY-SPEAKER: No, no. I am proceeding to the next business.

11.36 hrs.

CONTEMPT OF COURTS BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): I beg to move that this House do concur in the recommendation of Rajya Sabha that the House do in the House do the House on the Bill to define and limit the powers of certain courts in punishing contempts

of courts and to regulate their procedure in relation thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 27th November, 1968 and communicated to this House on the 29th November, 1968 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:-

Shri Nathu Ram Ahirwar

Shri S. M. Baneriee

Shri R. D. Bhandare

Shri Y. B. Chavan

Shri C. Chittibabu

Shri Ram Dhani Das

Shri M. Deiveekan

Shri Shri Chand Goyal

Shri Kanwar Lal Gupta

Shri J. N. Hazarika

Shri Ghayoor Ali Khan

Shri Vikram Chand Mahajan

Shri Maharaj Singh

Shri B. P. Mandal

Shri P. Govinda Menon

Shri V. Viswanatha Menon

Shri Srinibas Mishra

Shri Piloo Mody

Shri Anand Narain Mulla

Shri C. Muthusami

Shri Amrit Nahata

Shri K. K. Nayar

Shri Bhaljibhai Ravjibhai Parmar

Chaudhuri Randhir Singh

Shri K. Narayana Rao

Dr. Sisir Kumar Saha

Shrimati Savitri Shvam

Shri Vidya Charan Shukla

Shri S. M. Siddayya

Shri Pravinsinh Natavarsinh Solanki

DEPUTY-SPEAKER: The MR. question is :

"That this House do concur in the recommendation of Rajya Sabha that the

House do join in the Joint Committee of the Houses on the Bill to define and limit powers of certain courts in punishing contempts of courts and to regulate their procedure in relation thereto, made in the motion adopted by Rajya Sabha at its sitting held on the 27th November, 1968 and communicated to this House on the 29th November, 1968 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:-

Shri Nathu Ram Ahirwar

Shri S. M. Banerjee

Shri R. D. Bhandare

Shri Y. B. Chavan

Shri C. Chittibabu

Shri Ram Dhani Das

Shri M. Deiveekan

Shri Shri Chand Goyal

Shri Kanwar Lal Gupta

Shri J. N. Hazarika

Shri Ghavoor Ali Khan

Shri Vikram Chand Mahajan

Shri Maharaj Singh

Shri B. P. Mandal

Shri P. Govinda Menon

Shri V. Viswanatha Menon

Shri Srinibas Mishra

Shri Piloo Mody

Shri Anand Narain Mulla

Shri C. Muthusami

Shri Amrit Nahata

Shri K. K. Nayar

Shri Bhaljibhai Ravjibhai Parmar

Chaudhuri Randhir Singh

Shri K. Narayara Rao

Dr. Sisir Kumar Saha

Shrimati Savitri Shyam

Shri Vidya Charan Shukla

Shri S. M. Siddayya

Shri Pravinsinh Natavarsinh Solanki

The motion was adopted.